

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF NITEEN PARULEKAR ARCHITECTS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Niteen Parulekar Architects Private Ltd.
2.	Date of incorporation of corporate debtor	16 Oct 1996
3.	Authority under which corporate debtor is incorporated / registered	RoC, Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74210MH1996PTC103331
5.	Address of the registered office and principal office (if any) of corporate debtor	203 Silver Pearl, 2nd Flr, The Bandra Panchsheel CHSL, Plot no. 213, Water Field Road Bandra West Mumbai 400050
6.	Insolvency commencement date in respect of corporate debtor	17/02/2023 (NCLT order received on 22/02/2023)
7.	Estimated date of closure of insolvency resolution process	Aug 16, 2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	IBBI/IPA-001/IP-P00212 /2017-18/10412 AFA Validity-15/12/2023
9.	Address and e-mail of the interim resolution professional, as registered with the Board	401, Darshan CHS Ltd., Raghunath Dadaji Street, Fort, Mumbai 400001 rajeev@integroip.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	401, Darshan CHS Ltd., Raghunath Dadaji Street, Fort, Mumbai 400001 Email. npal.cirp@gmail.com
11.	Last date for submission of claims	March 3, 2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) NIL
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) https://ibbi.gov.in/en/home/downloads (b) Not Applicable .

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of Niteen Parulekar Architects Private Limited on 17/02/2023. (Order made available on the website of NCLT on 22-02-2023)



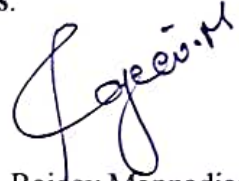
The creditors of Niteen Parulekar Architects Private Ltd. are hereby called upon to submit their claims with proof on or before March 3, 2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.
Not Applicable.

Submission of false or misleading proofs of claim shall attract penalties.

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Rajeev Mannadiar

Interim Resolution Professional in the matter of Niteen Parulekar Architects Private Ltd.

IBBI/IPA-001/IP-P00212/2017-2018/10412

AFA Validity-15/12/2023

23/02/2023
Mumbai

